

Bombay Friday 21st December 1860

In the Sides



Dewanee Adawlut

No. 4273 special

Yelapa Koolkurnee resident of }
Yedraee (original Defendant) } Appellant

- Versus -

Sunchinapa resident of Soudutty }
(original Plaintiff) } Respondent

Papers - 77 Rs. 11.0

The claim in the original suit was to recover the above sum on account of Principal and interest due on a bond.

This special appeal is from a decision in appeal (No. 261 of 1858) by the joint Judges of the Zillah of Dhara - was upholding with costs, the decree in the original suit of the Moonsiff of Soudutty who awarded the full amount claimed by Sunchinapa the original Plaintiff.

Whereat Yelapa being dissatisfied made Special appeal in the

Sides

Luder Dewanee Adawlut on the grounds,

1st That receipts do not require a stamp certified list et: 53

2nd That Respondent has admitted that he had received a bond from adwapa on account of a debt due by Petitioner, the onus of proving that it was received on account of another debt, should have been placed on Respondent.

The Court reverse the decree of the Joint Judge, and remand the case in order that the Defendant may have an opportunity of proving that the receipt produced by him is genuine, and that a new decree on merits may be passed awarding costs.

Bill of Costs

In the Luder Dewanee Adawlut

By Appellant _____ 61. 8. ...

Do Respondent _____ 2. ...

Rs Rupees - 63. 8. ...

Tutkeli's fee to be reckoned according to the provisions of act II of 1846.

M. H. Kays

Business Judge

H. K. K. K.

Acty P. K. K. K.

for W. K. K.

Private Judge

H. K. K. K.

Acting P. K. K.

Ch 22/5/61

Ch 22/3/61

੬੩੬੮ ~~ਭਾਰਤੀ ਚਿਪਕਾਈ~~

੬੩੬੯ ~~ਕਮਿਸ਼ਨਰ ਆਫ਼ ਪੰਜਾਬ~~

੨ ~~ਸਿਕੰਦਰ ਕੋਟ ਆਫ਼ ਪੰਜਾਬ~~

~~੬੩੬੯~~

~~੬੩੬੯~~
~~ਪੰਜਾਬ ਚਿਪਕਾਈ ਕਮਿਸ਼ਨਰ ਆਫ਼ ਪੰਜਾਬ~~
~~ਪੰਜਾਬ ਚਿਪਕਾਈ ਕਮਿਸ਼ਨਰ ਆਫ਼ ਪੰਜਾਬ~~
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True Translation

Edward Harrington
1st Assistant Registrar